Capital repairs of Bhilai Steel Plants

*1460. SHRI RAJDEO SINGH: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether capital repairs now under way at Bhilai Steel Plant are in fact capital damages caused by a lack of routine maintenance;

(b) whether this plant suffered from 70 percent idle capacity and production suffered because of 'chokes' at various levels; and

(c) the main factors for the short-comings and the steps taken by Government to remedy these ills?

THE MINISTER OF STEEL AND MINES (SHRI MOHAN KUMARAMANGALAM): (a) to (c). Maintenance in Bhilai Steel Plant has been, on the whole, satisfactory. Repairs of a partly capital nature have been taken up in Coke Oven batteries No. 2 and 3 which had a breakdown in May 1971, due to sudden choking of their Suction Mains. This does not appear to be due to lack of routine maintenance. Other batteries are working normally and only routine maintenance is being done on them. Percentage loss in steel production as compared to monthly targets is estimated at 16, 22 and 23 during the months of May, June and July, 1971 respectively. Repairs/rectification work is in progreess on an urgent basis.

SHRI N. K. SINHA: Keeping in view the answer to part (b), may I know whether there has been any suspicion of sabotage in this case?

SHRI MOHAN KUMARAMANGLAM: No; we do not suspect sabotage at all in relation to these diffiulties that we are facing.

मध्य प्रदेश में माना शिविर और अन्य स्थानों पर शरणार्थी

*1463. श्री आर० वी० बड़े :
डा० लक्ष्मीनारायण पांडे :

क्या श्रम और पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार मध्य प्रदेश में दो लाख शरणार्थियों को बसाने का है;

(ख) क्या सरकार ने वचन दिया था कि माना शिविर में केवल 50 हजार शरणार्थी भेजे जायेंगे परन्तु जून के तीसरे सप्ताह तक 62 हजार से अधिक शरणार्थी वहां पहुँच चुके थे; और

(ग) मध्य प्रदेश में माना शिविर के अतिरिक्त किन-किन स्थानों में शरणार्थियों को बसाया जा रहा है ?

श्रम और पुनर्वास मंत्रालय में उपमंत्री (श्री बालगोविन्द वर्मा) : (क) जी, नहीं । बंगला देश से आये शरणार्थियों को बसाने का कोई प्रश्न नहीं है क्योंकि आशा है कि जैसे ही वहां सामान्य स्थितियां स्थापित हो जायेंगी, वहां से आए शरणार्थी अपने-अपने घरों को वापस लौट जाएंगे ।

(ख) प्रारम्भ में, माना के आस-पास चार केन्द्रीय शिविर स्थापित करने का विचार था जिनमें से प्रत्येक में 50,000 शरणार्थी रखे जाने वाले थे । जून 1971 के तृतीय सप्ताह तक, अर्थात 22 जून, 1971 तक पश्चिम बंगाल से 60,279 शरणार्थी माना के पास केन्द्रीय शिविरों में भेजे जा चुके थे ।

(ग) माना के निकटवर्ती केन्द्रीय शिविरों के अतिरिक्त, मध्य प्रदेश में बिलासपुर के निकट तीन और केन्द्रीय शिविर स्थापित करने का प्रस्ताव है । आशा है कि इनमें लगभग एक लाख पचास हजार शरणार्थियों को आवास दिया जायेगा ।

श्री आर० वी० बड़े : क्या यह बात सच है कि माना कैम्प में बंगाल देश का मूवमेंट शुरू होने से पूर्व के शरणार्थी वहां पर होने के कारण माना कैम्प में जगह न होने से महीना डेढ़ महीना पहले इन अब के शरणार्थियों को बिलासपुर में भेजा गया है ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR): It is not correct that we are

shifting refugees from Mana Camp to Bilaspur. New camps will be set up near Bilaspur.

श्री आर० वी० बड़े : जो केम्प उन शरणार्थियों को बसाने के लिए वहां पर खोले गये हैं वहां पर उन शरणार्थियों के रहने के वास्ते अभी तक आवश्यक शैल्टर आदि सम्बन्धी इंतजाम कुछ नहीं हुआ है क्या इस प्रकार की कोई शिकायत मंत्री महोदय के पास आई है ?

SHRI R. K. KHADILKAR: Before refugees are shifted, provision for water, shelter and other arrangements are made. They are being made. They are not yet complete.

श्री परिपूर्णानन्द पैन्यूली : क्या मंत्री महोदय यह बताने की कृपा करेंगे कि जिस प्रकार से तिब्बत के शरणार्थियों की समस्या अभी तक हल नहीं हुई है और वह अभी तक स्टेटलैस सिटिजंस के रूप में हमारे देश में रह रहे हैं तो यदि पूर्व बंगाल की समस्या हल नहीं हुई तो क्या वहां के लोग भी इधर हमारे देश में उसी प्रकार से स्टेटलैस सिटिजंस के रूप में रहते रहेंगे और हमारे ऊपर भार रहेंगे ?

MR. SPEAKER: It is a hypothetical question. Please do not ask it.

SHRI SAMAR GUHA: May I know whether it is a fact that a large number of Bangla Desh refugees have been sent to Mana Camp and other areas before shelter was completed there, as a result of which there has been a lot of trouble for them, and also a large number of people died as a result of gastroenteritis and cholera?

SHRI R. K. KHADILKAR: It is not correct.

MR. SPEAKER: This relates to Ministry of Health.

SHRI R. K. KHADILKAR: The information that the hon. Member has given is absolutely incorrect. There was no reported death, and shelter was provided before refugees were shifted from Bengal.

Delay in Implementation of Crash Programme for Rural Unemployment in U. P.

*1464. SHRI V. N. P. SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Uttar Pradesh Government is awaiting the Central Government's clearance to launch Rs. 20.25 crores crash programme for providing rural employment; and

(b) if so, the reasons for delay in giving such clearance?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SHER SINGH): (a) The sum of Rs. 20.25 crores mentioned in the question presumably referes to the likely allocation to Uttar Pradesh under the Crash Programme during the Fourth Plan period. But the Uttar Prades Government has made proposals for one year only, namely 1971-72 . They have been approved and a sum of Rs. 6.75 crores sanctioned on June 21, 1971. The allocation has been recently revised to Rs. 6.79 crores.

(b) Does not arise in view of answer to (a).

WRITTEN ANSWERS TO QUESTIONS

Uniform Land Acquisition Law

*1441. SHRI CHANDRA SHEKHAR SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government propose to enact a uniform legislation throughout the country in place of the existing seventy five years old Land Acquisition Act; and

(b) if so, when?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): (a) and (b). A Land Acquisition Review Committee was appointed by the Government of India in July, 1967, with a view to examining the entire framework of Land Acquisition Act, 1894. The Committee submitted its Report to the Government in March, 1970. Copies of the Report were circulated to all the State Governments/Union Territories and the